

GOVERNMENT OF INDIA  
MINISTRY OF URBAN DEVELOPMENT

LOK SABHA  
UNSTARRED QUESTION NO 1216  
TO BE ANSWERED ON 23 NOVEMBER, 2016

RAIN WATER HARVESTING

No. 1216

SHRI RAJAN VICHARE:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether National Green Tribunal (NGT) has directed the Government to ensure rain water harvesting systems in every project, including flyovers and bridges;
- (b) if so, the details of the instructions issued by NGT; and
- (c) the reaction of the Government thereto?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN  
DEVELOPMENT

(RAO INDERJIT SINGH)

(a) to (c): Yes, Madam. The Hon'ble National Green Tribunal Principal Bench, New Delhi in the matter of Original Application No. 72 of 2014, Vinod Kumar Jain Vs. National Capital Territory (NCT) of Delhi and Others had passed an Order on 20<sup>th</sup> August, 2015. The Respondents who were represented in the above case were NCT of Delhi, Ministry of Environment, Forest and Climate Change, Government of India, Central Public Works Department, Delhi Development Authority,

Delhi Jal Board and Municipal Corporations of Delhi. The directions of Hon'ble Tribunal included ensuring installation of rain water harvesting systems and to ensure their proper maintenance and efficient performance. The Order also included such systems for flyovers and bridges. The Tribunal further directed formation of a Committee constituted by the Chief Secretary of NCT of Delhi and Ministry of Environment, Forest and Climate Change to perform all supervisory functions for rain water harvesting in NCT of Delhi. The Ministry of Urban Development has incorporated provisions of rain water harvesting in its Model Building Bye-Laws, 2016 and circulated the Model Bye-Laws to all States and Union Territories.

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